

Punjab Abolition Of Jagirs Act, 1952

9 of 1952

[04 February 1952]

CONTENTS

1. Short Title, Extent And Commencement
2. Definitions
3. Abolition Of Jagirs
4. Indemnity
5. Rules
6. Repeal

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An Act to provide for the abolition of jagirs Preamble.- WHEREAS it is expedient to abolish Jagirs in the Punjab; It is hereby enacted as follow:-

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Punjab Abolition of Jagirs Act, 1952.
- (2) It shall extend to the Punjab.
- (3) It shall come into force at once.

2. Definitions :-

In this Act unless there be anything repugnant to the subject or context-

(i) "Jagir" includes-

(a) any grant of money made or continued by or on behalf of [2] [State] which purports to be or is expressed to be payable out of land revenue; or any assignment or release of Land revenue made by a competent authority before the passing of the Punjab Jagirs Act, 1941, or made or deemed to have been made under the said Act; and

(b) any estate in land created or affirmed by or on behalf of [3]

[State] for the sole purpose of enabling the person in whose favour it is created to collect or receive land revenue or any portion thereof;

(ii) "Government" means the Government of the Punjab;

(iii) "Military Jagir" means a jagir granted to any person as a reward for his personal services as a member of the military forces or for the military services of any one related to him by blood or marriage;

(iv) "Religious or charitable institution" means an institution maintained for the purpose of providing religious or educational instruction or for the relief of the poor or for providing medical relief or the advancement of any other object or general public utility.

3. Abolition Of Jagirs :-

(1) All jagirs not being military jagirs or jagirs in favour of any religious or charitable institution, created at any time and operative at the time of the coming into force of this Act shall immediately cease to be operative.

(2) No jagir shall be created after the coming into force of this Act.

(3) Subject to the provisions of sub-section (1) all rights, which have accrued or are due to accrue to the holder of any jagir or to his successor-in-interest or assignee in respect of such jagir shall forthwith terminate.

4. Indemnity :-

No compensation shall be claimed by any one affected by the foregoing provisions and no court shall have jurisdiction to entertain any suit or other proceedings instituted by or on behalf of any person claiming any sum or other benefit in respect of a jagir.

5. Rules :-

The Government may frame rules^[4] to give effect to the provisions of this Act.

6. Repeal :-

The Punjab Jagirs Act, 1941, is hereby repealed.